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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.590/99

DATE OF ORDER : 1.11.1999.

Between :-

S.Padma

...Applicant

And

Dy.Director General (Senior),
Geological Survey of India,
Southern Region,
Bandlaguda, Hyderabad-500 068.

...Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Ms. Shyama, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.

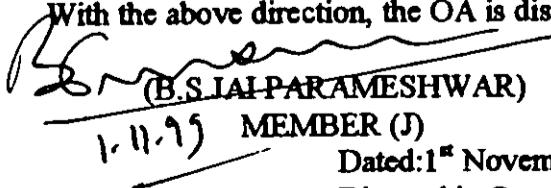
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(Order per Hon'ble Shri R.Rangarajan, Member (A) .

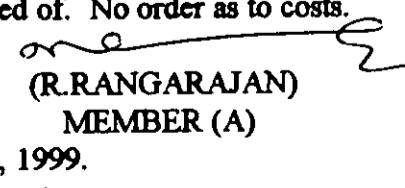
Heard Ms.Shyama, learned Standing Counsel for the Respondents. None for the Respondents. Heard Sri.Ramachandra Rao for the applicant.

2. The applicant in this OA requests for granting of Temporary Status and regularization in Group-D post under the sole Respondent. She submits that she was in service from 1992 to 1995 and that she is entitled for granting of temporary status and regularization.
3. The Respondents have filed reply statement. In the reply statement, the respondents submit that in the Annexure-III (page-10 to the OA) dated 4.5.1993 name of the applicant is not there. Hence her statement that she has worked during the period from 1992-95 is not born^{out} of the record. They further state that during that period shifting of office was done and to pack, loading, unloading, unpack and stack few laborers on daily wage basis were engaged.
4. A rejoinder was filed in this OA by the applicant. The Respondents themselves admitted that some laborers were engaged for shifting the office. By that she means that she was also engaged along others but she has not enclosed to the rejoinder any details or any order in regard to her engagement.
5. Considering the above contentions, the only relief that can be given to the applicant is that in case she has worked in the department as casual labourer, then she should be engaged, if there is need to engage casual laborers in preference to freshers as observed in interim order dated 18.6.1999. The applicant may produce the details available with her to the respondents organization to buttress her contention that she was engaged as a casual labourer. In any case if the applicant requests for a personal hearing to substantiate her case, the sole respondent should give her a personal hearing to explain her case.

6. With the above direction, the OA is disposed of. No order as to costs.


(B.S. LAL PARAMESHWAR)

1.11.99 MEMBER (J)


(R.RANGARAJAN)

MEMBER (A)

Dated: 1st November, 1999.

Dictated in Open Court.

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Am 2
11/11/99